

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(L). No. 2603 of 2019

Bipendra Nath Pandey

... .. **...Petitioner**

-Versus-

Union of India & Ors.

... .. **...Respondents**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mrs. Mohua Palit, Advocate

For the Resp. Nos. 1&2: Mrs. Leena Mukherjee, Advocate

For the Resp. No. 3 : Mr. Indrajit Sinha, Advocate

05/08.07.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

As prayed, three weeks' time is granted to the petitioner for removing the defects, as pointed-out by the Office.

List this case after three weeks.

(Dr. S.N. Pathak, J.)

kunal/-